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BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 490 OF 2022

Sunaina

Applicant

VERSUS

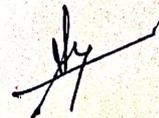
State of Punjab and others

.....Respondents

Application for allowing correction in the Reply filed by the Executive Officer, Municipal Council, Rajpura as in the reply wrongly it has been mentioned as Reply on behalf of Respondent No.8 rather it is Respondent No.9 and further the Original Application no.343 of 2022 has wrongly been mentioned rather actually it is 490, in the interest of justice.

Respectfully Showeth:-

1. That the above titled case is pending before this Hon'ble Court for 11.04.2023.
2. That on previous date the Reply was filed by Municipal Council, Rajpura but in that some clerical mistakes are there as in the reply wrongly it has been mentioned as Reply on behalf of Respondent No.8 rather it is Respondent No.9 and further the Original Application no.343 of 2022 has wrongly been mentioned rather actually it is 490. The fresh Affidavit is attached herewith.
3. That the above said corrections are just kind and necessary for the proper adjudication of the case.



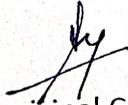
4. That no such or similar application has been filed before this Hon'ble court or any other court in India.

So, in view of the submissions made above the present Application may kindly be allowed and the Applicant may kindly be allowed to give the fresh Affidavit with the corrections that Reply on behalf of Respondent No.9 may kindly be mentioned instead of Respondent No.9 and Original Application no.490 of 2022 instead of 343 of 2022, in the interest of justice.

Dated:-

Place:-Rapura

Submitted By


Executive Officer, Municipal Council, Rajpura

Respondent No.9

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 490 OF 2022

Sunaina

Applicant

VERSUS

State of Punjab and others

.....Respondents

Reply by way of Affidavit of Sangeet kumar,
Executive Officer, Municipal Council,
Rajpura, District Patiala on behalf of
respondent no. 9.



I, the above named deponent do hereby solemnly affirm and declare
as under:

RESPECTFULLY SHOWETH:

1. That the applicant has impleaded Sangeet Kumar, Executive Officer, Municipal Council, Rajpura, District. Patiala as Respondent No.9 in the Original Application No.490 of 2022.
2. That the above original application was listed for hearing before Hon'ble NGT on 08.07.2022, the case was filed by Advocate Ms. Sunaina for seeking the issuance of appropriate direction to respondents to ensure supply of potable and clean water to the residents of Zirakpur-Banur-Rajpura belt and to draw comprehensive plan to find out the root causes of contamination of water and suggest comprehensive remedial measures.
3. That during the first hearing of this case on dated 08.07.2022. Hon'ble National Green Tribunal directed to constitute a joint committee comprising of representative of State PCB, Principal Secretary, Department of

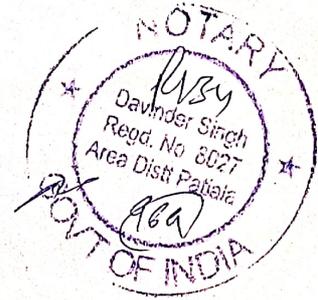
Approved by the Central Justice Commission
Authorized under Section of the Notaries
Act, 1952. Empowered to Verify Authenticity
of the Affidavit of the Applicant before
COURT NON JUDICIAL MATTERS

13 MAR 2023

Health, Government of Punjab, PWSSB, DC Mohali & DC Patiala respectively, and it was also directed that PPCB will act as Nodal Agency.

4. That in compliance of the directions of hon'ble NGT a joint district level committee was constituted under the chairmanship of additional Deputy commissioner (UD) Mohali comprising of the following members vide Deputy commissioner Mohali order no.DC/MHL/3552 dated 22.08.2022.

- I. Sub-Divisional Magistrate Derabassi
- II. Sub-Divisional Magistrate, SAS Nagar
- III. Senior Engineer (Public Health), GMADA
- IV. Environmental Engineer, PPCB, SAS Nagar
- V. Executive Officer of concerned Municipal Committee(s)
- VI. Executive Engineer, Department of Water Supply & Sanitation, SAS Nagar
- VII. Executive Engineer, Punjab water Supply & Sewerage Board, SAS Nagar
- VIII. Chief Medical Officer, SAS Nagar



5. That as per directions of Hon'ble NGT a joint district level committee meeting was held on 30.08.2022 and 7 steps of action were enumerated for the compliance of the orders of Hon'ble NGT.

6. That in compliance of NGT order dated 08.07.2022, and to follow the steps enumerated in meeting of Joint District level committee held on 30.08.2022, the committee visited the affected water supply locations at Rajpura on 01.09.2022 and collected the water samples from 10 locations given below:-

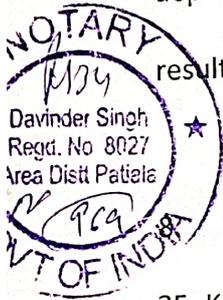
- a. Canal Treated water, Gandian Kheri
- b. Canal Water Treatment Plant Rajpura.
- c. Canal Treated water, M.C.Rajpura
- d. Canal treated water, 5/3 Dashmesh colony Rajpura

Approved by the Central State Govt
 Authorised under Section of the Notaries
 Act, 1952. Empowered to Verify Authen-
 ticate Certify Attest or to Administer Oath
 COURT NON JUDICIAL MATTER

- e. Canal treated water, Saini sweets, Rajpura
- f. Canal Treated Water, H.No: 2283 Old Rajpura
- g. Canal Treated Water, Focal Point Near Shiv Mandir Rajpura.

Out of these 10 locations, 07 locations are within the limits of Municipal Council, Rajpura and 03 locations are outside the Municipal Limit of Municipal Council Rajpura.

7. That there is no storm sewer in town as a result of which the storm water road gullies are being connected with the sewerage system. The water supply network in the area of contamination is about 40 yrs old and is at the same depth as of the road gullies, which is having broken house connection & pipes as a result of which contamination of fresh drinking water is taking place.



That for stopping such incidents in future , a project for replacing the 35 Km old water supply distribution network having frequent contamination complaints is prepared under ongoing water supply project of AMRUT-2.0 for replacing the old and outdated pipe lines as a remedial measure.

9. That out of 07 water samples collected within the limits of Municipal Council, Rajpura, 03 samples were failed. Most of the samples failed due the presence of coliform whereas the rest are regarding excessive turbidity, fluoride & sulphate contents. Also the samples which were failed in achieving the parameters of coliform have been rectified by increasing the dosage of chlorine by Punjab Water Supply & Sewrage Board, Mandal Rajpura thereby providing potable water to the residents of Rajpura.

Approved by the Central State Govt.
 Authorised Under Section of the Notaries
 Act, 1952. Empowered to Verify Authenticity
 Date: 08/11/2022 By: Agnashir Singh
 CHIEF NOTARY PATIALA

13 MAR 2023

10. That the work of maintenance of water supply and sewerage within the limit of Municipal Council, Rajpura is under the preview of Punjab Water Supply & Sewerage Mandal Rajpura. Contamination of water is checked regularly by them, and when such cases come into their notice, prompt action is taken by them i.e. Punjab Water Supply & Sewerage Mandal Rajpura.

Rajpura
Dated:

[Signature]
Deponent

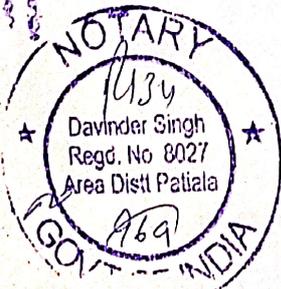
Verification:

Verified that the contents of paras No. 1 to 10 of the reply by way of affidavit are true and correct to my knowledge derived from the official record and nothing has been concealed therein.

Rajpura.
Dated:

[Signature]
Deponent

Approved by the General State Court
Authorized under Section of the Notaries
Act, 1952, Empowered to verify Authen-
ticate Certify Affidavit or to Administer
OATH NOTARIAL MATTER



134 20/06/23
Attested & Identified
[Signature]
Notary Public
Rajpura (Govt of India)

13 MAR 2023

I have identified the deponent
who put Sign/Thumb in my
presence After Admitted the Facts

*Munir obaid
Notary
[Signature]*



ਦਫ਼ਤਰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ਼ਹਿਰੀ ਵਿਕਾਸ) ਪਟਿਆਲਾ।

OFFICE OF ADDITIONAL DEPUTY COMMISSIONER
(URBAN DEVELOPMENT), PATIALA.

Room No. 409, Block-A, Mini Secretariat, Patiala.

E-mail: adcupaliala@yahoo.com

Ph. 0175-2363172

ਵੱਲ:-

ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ,
ਨਗਰ ਕੌਂਸਲ ਰਾਜਪੁਰਾ।
ਜ਼ਿਲ੍ਹਾ ਪਟਿਆਲਾ।

ਪੱਤਰ ਨੰ/ਏ.ਡੀ.ਸੀ/2023/ 1889

ਮਿਤੀ 13-03-2023

ਵਿਸ਼ਾ:-

Original Application no 490/2022.Sunaina Vs State of Punjab.

ਹਵਾਲਾ:-

ਆਪ ਦੇ ਦਫ਼ਤਰ ਦਾ ਪੱਤਰ 110 ਮਿਤੀ 21.02.23 ਸਬੰਧੀ।

=====

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਸਬੰਧੀ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਜੋ ਜਵਾਬਦਾਵਾ ਉਕਤ ਸਬੰਧੀ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਉਹ ਰਿਸਪਾਊਂਡ ਨੰ 8 ਵੱਲੋਂ ਦਿੱਤਾ ਹੈ ਜੋ ਕਿ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਐਸ.ਏ.ਐਸ ਨਗਰ ਹਨ। ਇਸ ਕੇਸ ਵਿੱਚ ਆਪ ਵੱਲੋਂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਜਵਾਬਦਾਵਾ ਦਾਇਰ ਕਰਨਾ ਸੀ ਜੋ ਕਿ ਰਿਸਪਾਊਂਡ ਨੰ 7 ਹਨ। ਇਸ ਲਈ ਇਹ ਜਵਾਬਦਾਵਾ ਸੋਧ ਕਰਕੇ ਤੁਰੰਤ ਮਾਨਯੋਗ ਕੋਰਟ ਵਿੱਚ ਭੇਜਿਆ ਜਾਵੇ। ਇਸ ਖਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ।

ਨੱਥੀ-ਉਕਤ ਅਨੁਸਾਰ


ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
(ਸ਼ਹਿਰੀ ਵਿਕਾਸ) ਪਟਿਆਲਾ।

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 490 OF 2022

Sunaina

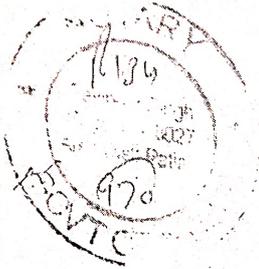
Applicant

VERSUS

State of Punjab and others

.....Respondents

Reply by way of Affidavit of Sangeet kumar,
Executive Officer, Municipal Council,
Rajpura, District Patiala on behalf of
respondent no.7.



I, the above named deponent do hereby solemnly affirm and declare as under:

RESPECTFULLY SHOWETH:

1. That the ~~deponent~~ ^{deponent} is the Executive Officer, Municipal Council, Rajpura and has been authorized by Additional Deputy Commissioner, Patiala to file the Reply on behalf of Respondent No.7 in the above case vide letter no.ADC/2023/1889 dated 13.03.2023. The downloaded copy of the authority letter is attached herewith as Annexure R-1, for the bare perusal of this Hon'ble court.

2. That the above original application was listed for hearing before Hon'ble NGT on 08.07.2022, the case was filed by Advocate Ms. Sunaina for seeking the issuance of appropriate direction to respondents to ensure supply of potable and clean water to the residents of Zirakpur-Banur-Rajpura belt and to draw comprehensive plan to find out the root causes of contamination of water and suggest comprehensive remedial measures.

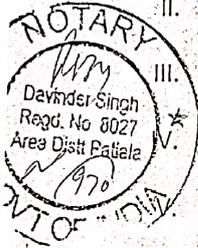
13 MAR 2023

Approved by the District Judge
Authorized Under Section of the National
and 1972. Empowered to Verify Affidavits
Date: Certify Address of the Applicant
Civil Court, Patiala

3. That during the first hearing of this case on dated 08.07.2022, Hon'ble National Green Tribunal directed to constitute a joint committee comprising of representative of State PCB, Principal Secretary, Department of Health, Government of Punjab, PWSSB, DC Mohali & DC Patiala respectively, and it was also directed that PPCB will act as Nodal Agency.

4. That in compliance of the directions of hon'ble NGT a joint district level committee was constituted under the chairmanship of additional Deputy commissioner (UD) Mohali comprising of the following members vide Deputy commissioner Mohali order no.DC/MHL/3552 dated 22.08.2022.

- I. Sub-Divisional Magistrate Derabassi
- II. Sub-Divisional Magistrate, SAS Nagar
- III. Senior Engineer (Public Health), GMADA
- IV. Environmental Engineer, PPCB, SAS Nagar
- V. Executive Officer of concerned Municipal Committee(s)
- VI. Executive Engineer, Department of Water Supply & Sanitation, SAS Nagar
- VII. Executive Engineer, Punjab water Supply & Sewerage Board, SAS Nagar
- VIII. Chief Medical Officer, SAS Nagar



Approved by the Executive State Govt.
 Authorized under Section of the Notaries
 Act, 1956. Subject to the provisions of the
 Act, 1956. Signature of the Notary
 Date: 01/09/2022

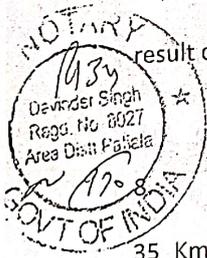
5. That as per directions of Hon'ble NGT a joint district level committee meeting was held on 30.08.2022 and 7 steps of action were enumerated for the compliance of the orders of Hon'ble NGT.

6. That in compliance of NGT order dated 08.07.2022, and to follow the steps enumerated in meeting of Joint District level committee held on 30.08.2022, the committee visited the affected water supply locations at Rajpura on 01.09.2022 and collected the water samples from 10 locations given below:-

- a. Canal Treated water, Gandian Kheri
- b. Canal Water Treatment Plant Rajpura
- c. Canal Treated water, M.C.Rajpura
- d. Canal treated water, 5/3 Dashmesh colony Rajpura
- e. Canal treated water, Saini sweets, Rajpura
- f. Canal Treated Water, H.No: 2283 Old Rajpura
- g. Canal Treated Water, Focal Point Near Shiv Mandir Rajpura.

Out of these 10 locations, 07 locations are within the limits of Municipal Council, Rajpura and 03 locations are outside the Municipal Limit of Municipal Council Rajpura.

7. That there is no storm sewer in town as a result of which the storm water road gullies are being connected with the sewerage system. The water supply network in the area of contamination is about 40 yrs old and is at the same depth as of the road gullies, which is having broken house connection & pipes as a result of which contamination of fresh drinking water is taking place.



That for stopping such incidents in future, a project for replacing the 35 Km old water supply distribution network having frequent contamination

complaints is prepared under ongoing water supply project of AMRUT-2.0 for replacing the old and outdated pipe lines as a remedial measure.

Approved by the District State Govt. Authorities under Section of the Housing Act 1982. Empowered to Verify Author and Certify Project by the Registrar of Co-Operative Societies, Patiala.

9. That out of 07 water samples collected within the limits of Municipal Council, Rajpura, 03 samples were failed. Most of the samples failed due the presence of coliform whereas the rest are regarding excessive turbidity, fluoride & sulphate contents. Also the samples which were failed in achieving the

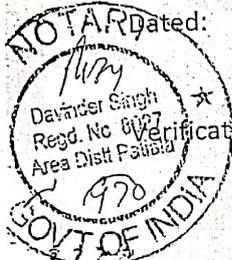
13 MAR 2023

parameters of coliform have been rectified by increasing the dosage of chlorine by Punjab Water Supply & Sewrage Board, Mandal Rajpura thereby providing potable water to the residents of Rajpura.

10. That the work of maintenance of water supply and sewerage within the limit of Municipal Council, Rajpura is under the preview of Punjab Water Supply & Sewerage Mandal Rajpura. Contamination of water is checked regularly by them, and when such cases come into their notice, prompt action is taken by them i.e. Punjab Water Supply & Sewerage Mandal Rajpura.

Rajpura

Deponent



Dated:

Verification:

Verified that the contents of paras No. 1 to 10 of the reply by way of

affidavit are true and correct to my knowledge derived from the official record

and nothing has been concealed therein.

Rajpura.

Dated:

Deponent

Notarized by the Notary Public, Feroze, Punjab, India. The Notary Public is authorized under Section 8 of the Notaries Act, 1952, Empowered to verify whether the facts stated in the Affidavit are true and correct to his knowledge and nothing has been concealed therein.

Verified the deponent
to put Sign/Thumb in my
presence After Admitted the Facts

Attested as Identified

Notary Public
Rajpura (Govt of India)

M. S. Bhatia
Deponent

13 MAR 2023